



\$~55

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ FAO (COMM) 83/2025, CM APPL. 17742/2025, CM APPL. 17743/2025, CM APPL. 17744/2025 & CM APPL. 17745/2025

MS JAIN PIPES AND SPRINKLERS

PVT LTD & ORS.

.....Appellants

Through: Mr. Nishant Mahtta, Adv.

versus

MS JAIN IRRIGATION SYSTEMS LIMITEDRespondent

Through: Mr. Anirudh Bakhru, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

26.03.2025

%

C. HARI SHANKAR, J.

1. This appeal has been filed against an *ad interim* order dated 16 January 2025 passed by the learned District Judge (Commercial Court, Saket) granting an *ex parte ad interim* injunction in CS (COMM) 15/2025.

2. We are informed that the prayer for interim injunction is now listed before Commercial Courts on 29 March 2025. The impugned order has been passed more than two months prior today.

3. As such, instead of entering into the intricacies of the disputes, we deem it appropriate to dispose of this appeal with a direction to



Commercial Court to decide the respondent / plaintiff prayer for interim injunction finally and to hear the arguments on the respondent's prayer for interim injunction on 29 March 2025.

4. Both sides would place written submissions of their respective – stand before Commercial Courts on the said date.
5. We also request the learned Commercial Courts to pass orders on the said application as expeditiously as possible preferably within two weeks thereof.
6. Needless to say, either side would be aggrieved by the orders passed by the Commercial Courts, remedy is available in law shall stand reserve.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 26, 2025

SSC

[Click here to check corrigendum, if any](#)